

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322
CP-152(ND)/2021

IN THE MATTER OF:

M/s. Union Of India Through Serious Fraud Petitioner/Applicant
Investigation Office

Vs.

Prabhat Kumar Srivastava & Ors.

....

Respondent

Order under Section 388B Companies Act, 1956

Order delivered on 15.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Shivalakshmi, CGSC, Mr. Rajdeep, Ms. Akanksha Bhadouria, Sr. Adv., Ms. Ikshita Singh, Ms. Naina Iacob, Advs.
For the Respondent : Mr. Malak Bhatt, Ms. Neeha Nagpal, Ms. Samridhi, Advs. For R-9, Ms. Prachi Johri, Ms. Abhipsa Sahu, advs. For R-1

ORDER

Ld. Counsel appears for the Petitioner. Ld. Counsel appearing for the Respondents seeks further time to file reply affidavit. Two weeks time granted as a last and final opportunity to file reply affidavit.

List the matter **on 27.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay